

Shri Hem Raj:
Shri M. E. Masani:

Will the Minister of Education be pleased to state:

(a) whether the principles on which the Indian Olympic Contingent to the Tokyo Olympic Games is to be selected have been finalised by the A.I India Council of Sports;

(b) whether the All India Council of Sports agreed to certain standards fixed by the Indian Olympic Association over a year ago and whether the Indian sportsmen were told about these standard;

(c) whether it is a fact that the Indian Olympic Association has expressed dissatisfaction at the rejection of the sportsmen who qualified themselves; and

(d) whether it is also a fact that only the National Olympic Committee is the final authority to send teams to the Olympic Games under the Olympic Charter?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):

(a) to (d). The All India Council of Sports had approved in November, 1963, in principle, certain standards suggested by the Indian Olympic Association for sending the Indian Contingent to the Tokyo Olympic Games. The proposals received from the Indian Olympic Association were considered by the Council at its meetings held on 28th August, 1964 and 8th September, 1964, and the final recommendations made by the Council for inclusion of the Indian Sportsmen in the contingent covered all persons who had qualified according to the standards laid down by the Indian Olympic Association and approved by the Council. It is a fact that the final authority to send teams to the Olympic games rests with the National Olympic Committees. However, while examining the request of the Indian Olympic Association for foreign exchange and financial assistance required for sending the Indian contingent to the Olympic Games, Government have to bear in mind the for-

ign exchange position of the country and the funds available for the purpose.

Refusal of American family to leave India

*493. **Shri P. Venkatasubbalah:** Will the Minister of Home Affairs be pleased to state:

(a) whether the American family of Mr. Adrian Corcoran and Mrs. Patricia Corcoran have refused to leave India and go to their country in spite of their being sentenced to jail;

(b) the reasons advanced by them for their refusal to go to America;

(c) whether any investigation has been made about their antecedents; and

(d) whether Government propose to give asylum to this family?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Misra):

(a) to (d). Mr. Adrian Corcoran and his wife and their two daughters, who were without any means and were staying in India unauthorisedly, were deported to the U.S.A. on the 22nd September, 1964 as they were unwilling to leave the country. They did not give any specific reason for their unwillingness to go back to America.

दिल्ली के स्कूलों के विद्यार्थियों के लिए पीने का पानी

* 494. { श्री हुकम चन्द कछवाय :
श्री बजराम सिंह :
श्री म० प्र० सिंह :
श्री यशपाल सिंह :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने दिल्ली की सभी शिक्षा संस्थायों को आदेश दिए हैं प्रथम प्राथमिक दिवसों के लिए कि विद्यार्थियों को पीने का उबला हुआ पानी दिये जाने की व्यवस्था करें ;